

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 85946 of 2015

[Arising out of Order-in-Appeal No. CD/146/M-III/2015 dated 02.02.2015 passed by Commissioner of Central Excise (Appeals), Mumbai, Zone-II.]

Shaan Industries

114 Gobind Udyog Bhawan,
Mulund West, Mumbai- 400 080.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Mumbai-III**

3rd & 4th Floor, Vardaan Centre,
MIDC, Wagle Industrial Estate,
Thane (West), Mumbai- 400 604.

.....Respondent

Appearance:

Shri Ravinder Jain, Consultant for the Appellant

Shri Rajiv Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85613/2024

Date of Hearing : 20.06.2024

Date of Decision : 20.06.2024

per : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Consultant appearing for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate Nos. L190620SV400032 dated 09.06.2020. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**